

**Central Administrative Tribunal
Principal Bench**

OA No. 2918/2019

New Delhi this the 30th day of September, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Kanhya Lal,
S/o Shri Munna Prasad,
Aged about 60 years,
Retired as Gangman,
Group 'D',
Under the Control of DRM Office,
Northern Railway, New Delhi

R/o E-11, Railway Colony,
Railway Quarter,
Kurukhshetra, Haryana

- Applicant

(By Advocate: Mr. KK Patel)

VERSUS

1. Union of India,
Through General Manager,
Northern Railway, Baroda House,
New Delhi
 2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi-110 055
 3. Senior Divisional Financial Manager,
Northern Railway,
Divisional Railway Manager's Office,
State Entry Road,
New Delhi-110 055
- Respondents

ORDER (Oral)

The applicant has filed the present OA, seeking the following reliefs:-

“(a) Call for the records of the case.

(b) Quash and set aside the impugned PPO dated 01/08/2019 to the extent the qualifying service of the applicant has been recorded to be 25.5 years.

(c) Direct the respondents to include 50% of the services from casual labour to the date he was granted temporary status and 100% from the date of temporary status to the date of regularization.

(d) Direct the respondents to determine the pensionary benefits on the basis of exact number of years the applicant has served Railways and further grant all arrears, pay benefits etc. along with all consequential benefits with interest for delayed payment.

(e) Award exemplary costs of the proceedings.

(f) Pass such further order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."

2. When the OA is taken up today for hearing, the applicant notices that he has not filed any representation against the impugned PPO dated 01.08.2019 nor has he represented to the respondents to pass any order in this regard. He has thus sought permission to withdraw the OA with liberty to file fresh one at an appropriate stage.

3. In view of the limited prayer made by the applicant, the OA is dismissed as withdrawn with liberty to file the fresh OA at an appropriate stage.

(Nita Chowdhury)
Member (A)

/lg/